

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP(IB) 143 of 2020

**Coram: Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2020**

Name of the Company:

Kantilal Manilal Dudhwala

V/s

Pepperazzi Hospitality Pvt Ltd

Section:Section 9 of Insolvency & Bankruptcy Code

ORDER

Learned Counsel for the Operational Creditor appeared.

No one appeared for the Corporate Debtor.

Corporate Debtor is directed to file reply within 7 days without fail by serving a copy to the Operational Creditor and Operational Creditor may file rejoinder (not more than three pages) within 7 days.

Matter to appear for further consideration on 08.12.2020.

**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

Dated this the 12th day of October, 2020

**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**